

O.A. No. (Dy. No. 531/2007)

J.P. Meena vs. UOI & Ors.

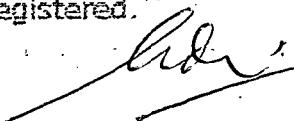
Date of Order: 05.01.2009

5/10

Learned counsel Mr. M.K. Trivedi, for the applicant is present before us submitting that in spite of his written reminders to the applicant, the applicant is not turning up ~~to~~ for ~~the~~ removal of the defects ~~pointed out~~.

Under the aforesaid circumstances, we deem it just, fit and proper to decline registration of the Original Application under Rule 5 (4) (a) of CAT (Procedure) Rules, 1987.

In the result, this Original Application is dismissed in limine as unregistered.

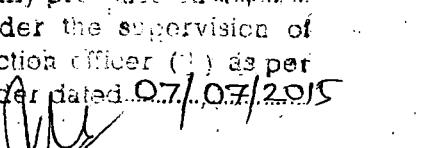

[Shanker Prasad]
Member (A)

[N.D. Raghavan]
Vice Chairman

dk

No. B-1
Dt. 13.2.09

Part II and III destroyed
in my presence on 07/07/15
under the supervision of
section officer (1) as per
order dated 07/07/2015


Section officer (Records)